

**SPECIAL BENCH                      ITEM NO. 140**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 11/2022 IN CP No. 298/ALD/2019**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>DR SUJATA KUMARI V/S DR RAHUL KUMAR &amp; ANR</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

None : *For the Petitioner*  
Respondent. : *Ex-parte v.o.d. 09/07/2021*  
Sh. Rahul Chaudhary, Adv. : *For the Applicant in IA No. 11/2022*

**ORDER**

**IA No. 11/2022**

Learned counsel for the Applicant present.

This is an IA filed under Rule 49(2) r/w Rule 11 of NCLT Rules for recalling the order dated 09.07.2021 whereby the Applicants of IA/Respondent in main CP were set exparte..

Keeping in view the facts and circumstances, let the matter be listed before the Regular Bench on 12<sup>th</sup> April, 2023.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

**14<sup>th</sup> March, 2023**

*Md. Zaid*  
*(Stenographer)*